

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/CRIMINAL MISC.APPLICATION NO. 8120 of 2020

FOR APPROVAL AND SIGNATURE:

HONOURABLE MS. JUSTICE SONIA GOKANI

and
HONOURABLE MR. JUSTICE N.V.ANJARIA

1	Whether Reporters of Local Papers may be allowed to see the judgment ?	
2	To be referred to the Reporter or not ?	
3	Whether their Lordships wish to see the fair copy of the judgment ?	
4	Whether this case involves a substantial question of law as to the interpretation of the Constitution of India or any order made thereunder ?	

SUO MOTU
 Versus
 YATIN NARENDRA OZA

Appearance:
 MS NISHA M THAKORE(3293) for the Applicant(s) No. 1
 MS. KRUTI M SHAH(2428) for the Respondent(s) No. 1

CORAM:**HONOURABLE MS. JUSTICE SONIA GOKANI**
 and
HONOURABLE MR. JUSTICE N.V.ANJARIA

Date : 06/10/2020

CAV JUDGMENT
(PER : HONOURABLE MS. JUSTICE SONIA GOKANI)

OPERATIVE ORDER

A) In view of the discussion above, this Court in exercise of powers conferred upon it under Article 215 of the Constitution of India and section 15 of the Contempt of Courts Act, 1971, holds the Respondent contemner guilty of committing criminal contempt of this Court within the meaning of section 2(c)(i) of the Contempt of Courts Act, 1971.

B) The matter is posted for hearing the respondent contemner on punishment under section 12 of the Contempt of Courts Act, 1971 on 07.10.2020.

(MS. SONIA GOKANI, J.)

(N.V.ANJARIA, J.)

सत्यमेव जयते

THE HIGH COURT
OF GUJARAT

SUDHIR / MISHRA AMIT V.

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